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Subsequently *vide* Notification no. S.O.5736 (E) dated 15th November, 2018, the Ministry has increased the threshold for obtaining a prior environmental clearance upto 50,000 square metres built up areas for Building or Construction projects and empowered the local bodies such as Municipalities, Development Authorities and District Panchayats, to stipulate environmental conditions while granting building permission, for the Building or Construction projects with built-up area $\geq 20,000$ sq. m. and <50,000 sq. m. and industrial sheds, educational institutions, hospitals and hostels for educational institutions from built-up area $\geq 20,000$ sq.m. to <1,50,000 sq.m. as specified in Notification S.O. 5733(E) dated 14th November, 2018.

The above Notifications have been issued for streamlining the permissions for buildings and construction sector while simultaneously strengthening efforts to improve environment through greater objectivity and transparency as it is important to streamline the process to achieve housing for all by 2022 with the objective of making available affordable housing to weaker section in urban areas, while ensuring better environment compliance monitoring through mechanism of building occupation/completion/use permissions being exercised by the local bodies, which are closer to the subject matter in this particular sector.

Based on substantial experience gained in matters relating to prior environmental clearance related to building and construction projects, the Ministry in the Notification dated 14th November, 2018 has specified various environmental conditions, *inter alia*, for Topography and natural drainage; Air Quality and Noise; Waste Management; Green cover; Top soil preservation and re-use; Water Conservation; Rain Water Harvesting; Ground Water Recharge; and Transport to address the issues related to various impacts on the environment. These conditions would provide the required technical guidance to the Urban Local Bodies.

However, the operation of both the aforesaid notifications has been stayed by the Hon'ble High Court of Delhi in the matters of Social Action for Forest and Environment *Vs.* Union of India in W.P. (C) 12570/2018 and Society for Protection of Environment and Biodiversity (SPENBIO) *Vs.* Union of India in Writ Petition (Civil) No. 12570. The notification dated 14th November, 2018 has also been stayed by the Hon'ble National Green Tribunal, Principal Bench in the matter of Shashikant Vithal Kamble *Vs.* Union of India and Ors. in O.A. no 1017/2018.

Premature deaths due to air pollution

798. SHRI RIPUN BORA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that India tops in deaths, under the age of five years due to toxic air and 60,000 such premature deaths were reported in 2016;

- (b) if so, whether it is also a fact that around 100,000 children died in 2016 in the country between ages 5 to 14 years, due to air pollution of 2.5 particulate matter (PM);
 - (c) details of most polluted cities, city-wise and State-wise; and
- (d) details of stringent pollution control policy and plan to stop premature deaths in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Air pollution is one of the triggering factors for respiratory ailments and associated diseases. However, there are no conclusive data available in the country to establish direct correlation of death/disease exclusively due to air pollution. This could be further aggravated due to other factors such as smoking, occupational exposure, heredity and general state of health and well being.

- (c) CPCB has identified 102 non-attainment cities, violating National Ambient Air Quality Standards (NAAQS), based on an analysis of ambient air quality data of the period 2011-2015 and WHO report 2014/2018. State-wise list of non-attainment cities is given in the Statement (See below).
- (d) The Government has taken several steps to address air pollution, which *inter alia* includes the following:-
 - notification of National Ambient Air Quality Standards
 - revision of emission standards for industrial sectors from time to time
 - · setting up of monitoring network for assessment of ambient air quality
 - introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.)
 - ethanol blending
 - launching of National Air Quality index
 - leapfrogging from BS-IV to BS-VI fuel standards
 - notification of Construction and Demolition Waste Management Rules
 - banning of burning of biomass
 - streamlining the issuance of Pollution Under Control Certificate
 - issuance of directions under Section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986 for controlling air pollution
 - installation of on-line continuous (24x7) monitoring devices by major industries

- notification of Graded Response Action Plan for Delhi and NCR
- comprehensive action plan for air pollution control in Delhi and NCR
- formulation of National Clean Air Programme (NCAP)
- organisation of clean air campaigns, etc.

Statement

State-wise list of Non-Attainment cities with respect to Ambient Air Quality India (2011-2015) and WHO Report 2014/2018

Sl.No.	City	Sl.No.	City	
Andhra Pradesh		Himachal Pradesh		
1.	Guntur	18.	Baddi	
2.	Kurnool	19.	Damtal	
3.	Nellore	20.	Kala Amb	
4.	Vijayawada	21.	Nalagarh	
5.	Visakhapatnam	22.	Paonta Sahib	
Assam		23.	Parwanoo	
6.	Guwahati	24.	Sunder Nagar	
7.	Nagaon	Jammu and Kashmir		
8.	Nalbari	25.	Jammu	
9.	Sibsagar	26.	Srinagar	
10.	Silchar	Jharkhand		
Chandigarh		27.	Dhanbad	
11.	Chandigarh	Karnataka		
Chhattisgarh		28.	Bangalore	
12.	Bhillai	29.	Devanagere	
13.	Korba	30.	Gulburga	
14.	Raipur	31.	Hubli-Dharwad	
Delhi		Madhya Pradesh		
15.	Delhi	32.	Bhopal	
Gujarat		33.	Dewas	
16.	Surat	34.	Indore	
17.	Ahmedabad	35.	Sagar	

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Sl.No.	City	Sl.No.	City	
36.	Ujjain	62.	Rourkela	
37.	Gwalior	63.	Talcher	
Maharashtra		Punjab		
38.	Akola	64.	Dera Bassi	
39.	Amravati	65.	Gobindgarh	
40.	Aurangabad	66.	Jalandhar	
41.	Badlapur	67.	Khanna	
42.	Chandrapur	68.	Ludhiana	
43.	Jalgaon	69.	Naya Nangal	
44.	Jalna	70.	Pathankot/Dera Baba	
45.	Kolhapur	71.	Patiala	
46.	Latur	72.	Amritsar	
47.	Mumbai	Rajasthan		
48.	Nagpur	73.	Alwar	
49.	Nashik	74.	Jaipur	
50.	Navi Mumbai	75.	Jodhpur	
51.	Pune	76.	Kota	
52.	Sangli	77.	Udaipur	
53.	Solapur	Tamil Nadu		
54.	Ulhasnagar	78.	Tuticorin	
Meghalaya		Telangana		
55.	Byrnihat	7 9.	Hyderabad	
Nagaland		80.	Nalgonda	
56.	Dimapur	81.	Patencheru	
57.	Kohima	Uttar Pradesh		
Odisha		82.	Agra	
58.	Angul	83.	Allahabad	
59.	Balasore	84.	Anpara	
60.	Bhubneshwar	85.	Bareily	
61.	Cuttack	86.	Firozabad	

Sl.No.	City	Sl.No.	City
87.	Gajraula	Uttara	khand
88.	Ghaziabad	97.	Kashipur
89.	Jhansi	98.	Rishikesh
90.	Kanpur	West Bengal	
91.	Khurja	99.	Kolkata
92.	Lucknow	Bihar	
93.	Muradabad	100.	Patna
94.	Noida	101.	Gaya
95.	Raebareli	102.	Muzaffarpur
96.	Varanasi		

Deaths due to air pollution

†799. SHRI LAL SINH VADODIA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that cases of deaths of people have come into light in various parts of the country including Delhi due to air pollution;
- (b) if so, whether Government is contemplating to take the concrete and effective steps to reduce the air pollution; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (c) Air pollution is one of the triggering factors for respiratory ailments and associated diseases. However, there are no conclusive data available in the country to establish direct correlation of death/disease exclusively due to air pollution. This could be further aggravated due to other factors such as smoking, occupational exposure, heredity and general state of health and well being.

The Government has taken several steps to address air pollution, which *inter alia* includes the following:-

- notification of National Ambient Air Quality Standards
- · revision of emission standards for industrial sectors from time to time
- setting up of monitoring network for assessment of ambient air quality

[†] Original notice of the question was received in Hindi.